

ITEM NO.1

COURT NO.7

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 6213/2020

(Arising out of impugned final judgment and order dated 17-12-2019 in CRLA No. 1878/1991 passed by the High Court of Judicature at Allahabad)

INDRA MANI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IN COMPLIANCE OF THIS HON'BLE COURT'S ORDER DATED 21.01.2022
REQUISITE REPORT HAS BEEN RECEIVED

IA No. 34713/2022 - APPLICATION FOR PERMISSION

IA No. 2060/2021 - APPLICATION U/S 7-A [9(2) old] OF JUVENILE
JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2015

IA No. 44259/2020 - EXEMPTION FROM FILING O.T.

IA No. 9647/2021 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES

IA No. 44265/2020 - PERMISSION TO FILE LENGTHY LIST OF DATES)

Date : 29-04-2022 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. ABDUL NAZEER

HON'BLE MR. JUSTICE VIKRAM NATH

For Petitioner(s) Mr. Gaurav Bhatia, Sr. Adv.
Mr. Abhinav Deshwal, Adv.
Mr. Digant Mishra, Adv.
Mr. Gaurav, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the petitioner has filed an
application seeking correction in the name of the father of the
Petitioner as 'Gaya Prasad' in place of 'Daya Prasad'.

Application seeking correction in the name of the father
of the Petitioner is allowed subject to all just exceptions.

Registry is directed to furnish a copy of the Compliance Report forwarded by the Sessions Judge, Basti, U.P. alongwith annexures/documents to the learned counsel for the petitioner within two weeks.

List after eight weeks.

(NEELAM GULATI)
ASTT. REGISTRAR-cum-PS

(KAMLESH RAWAT)
COURT MASTER (NSH)